

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

21. COMP.APPL/306(MB)2021
COMP.APPL/304(MB)2021
IN
CP/222(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Praful Kanhaiyalal Talera
VS
Dynamic Logistic Private Limited

Section 241(1), 244(1), 242(4) of Companies Act, 2013

ORDER

1. Mr. Avinash R. Khanolkar a/w Mr. Ashwini Gawde, Ld. Counsel for the Petitioner present through physical mode. Ld. Counsel for the Respondent No. 2 present through virtual (the appearance not marked in the chat box).
2. As a last chance. The R-1, R-3 and R-4 are directed to file reply within one week after duly serving a copy to the other side. If the Respondents fail to file reply, the right to file reply will be forfeited on the next date of hearing.
3. At the request of Petitioner, the matter is adjourned to **27.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)